THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): (a) Yes, Sir. The following Central Universities have been identified to start the Yoga Department from the academic session 2016-17, subject to the approvals of the competent authorities of concerned Universities:

- 1. Hemvati Nandan Bahuguna Garhwal University,
- 2. Visva Bharati,
- 3. Central University of Rajasthan,
- 4. Central University of Kerala,
- 5. Indira Gandhi National Tribal University; and
- 6. Manipur University.
- (b) The National Curriculum Framework (NCF), 2005 recommends Yoga as an integral part of Health and Physical Education. National Council of Educational Research and Training (NCERT) has also included the content of Yoga from Classes VI onwards in the integrated syllabi on Health and Physical Education. As regards schools affiliated with Central Board of Secondary Education (CBSE), Yoga is taught under Physical Education Curriculum in all its affiliated Higher Secondary schools.
- (c) Yes, Sir. The University Grants Commission has constituted an expert committee to draft the syllabus for National Eligibility Test (NET) examination in the subject of Yoga.

Advisory for children of Government Officers in Government Schools

- 1232. SHRI KIRANMAY NANDA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether advisory issued by Hon'ble Court regarding admission of children of Government officers and politicians to Government schools, to improve quality of education of Government schools, have been put on implementation anywhere in the country, if so, the details thereof, State-wise; and
 - (b) if not, the opinion of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) The Hon'ble High Court of Allahabad in its judgment dated 18.08.2015 has directed the Government of Uttar Pradesh to take appropriate action to ensure that Government officials send their children/wards to primary schools run by Uttar Pradesh Basic Shiksha Parishad, from next academic session.

(b) Education being in the Concurrent List, it is for the State Governments to implement the directions of Hon'ble High Court.

Recommendation of Vice-Chancellors' meeting

- 1233. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that Vice-Chancellors' meeting was held in February, 2016;
- (b) if so, details of agenda items that have been discussed and the conclusions arrived at:
- (c) what action the Ministry has taken on the decisions taken in the above meeting and how many of the recommendations have been implemented so far, whether discussions on vacancies of VCs was held in the meeting; and
- (d) if so, what is the roadmap finalized to appoint VCs in various Central institutions and how the Ministry is going to persuade the States to appoint VCs in State Universities?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): (a) Yes, Sir. A meeting with Vice-Chancellors of Central Universities was held on 18th February, 2016.

(b) and (c) The matters related to promotion of equity, strengthening of grievance redressal system, sensitization of University Administrators towards handling issues faced by students of disadvantaged sections, need of counseling of youth, adequate representation of weaker sections in the statutory bodies, prevention of sexual harassment, etc, were discussed. However, the issue of appointment of Vice-Chancellors in Central Universities was not included in the agenda of the said meeting.

The Vice Chancellors had *inter alia* passed the resolution to institutionalize peer-assisted learning through an active mentoring system, to commence cost effective and transparent online admission process, to take steps to increase Gross Enrollment Ratio to 30%, to introduce new and innovative courses, to ensure instructions in English and an Indian language as applicable to the State, counseling of students by experts, to institutionalize a suitable grievance redressal mechanism and to appoint an Anti-Discrimination Officer, to ensure a healthy, safe and congenial work environment for women, students, staff and faculty and to inculcate a spirit of dignity of labour among the youth, etc. Central Universities, which are autonomous bodies, are competent to take action on these resolutions with the approvals of their statutory bodies.